

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1720  
ANSWERED ON:12.12.2003  
FAST TRACK COURTS  
RAMSHETH THAKUR

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has reviewed the performance of various States in setting up of Fast Track Courts;
- (b) if so, the outcome thereof; and
- (c) the incentives given by the Union Government under centrally sponsored scheme to the Government of Maharashtra for setting up of Fast Track Courts during the last three years and current year?

**Answer**

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. C. THOMAS)

(a)&(b): The Central Government has addressed letters periodically to the State Governments to set up the earmarked Fast Track Courts. In the conference of Law Home Secretaries of States and Registrar Generals of all the High Courts, which is held twice in a year, the performance of Fast Track Courts is reviewed. As per available information with this Department, as on 30.11.2003, 1401 Fast Track Courts have been notified by the States out of which 1136 are functional. 5,72,777 cases have been transferred to such courts, out of which 2,77,120 have been disposed of.

(c): No incentives are given by the Union Government under Centrally Sponsored Scheme to any State for setting up of the Fast Track Courts.